COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>IA NO. 859 OF 2018 IN DFR NO. 2314 OF 2018</u>

Dated: 11th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Punjab State Power Corporation. Ltd. Appellant(s)

Versus

GVK Power (Goindwal Sahib) Limited & Anr. Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Vishrov Mukherjee for R-1

ORDER

IA NO. 859 OF 2018 (Appln. for urgent listing)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, list the matter on <u>16.07.2018</u> subject to curing the defects.

Application is disposed of.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk